## CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH

No. CPC. 350/00121/2016 (O.A. 350/00154/2016) Date of order: 6.10.2016

Present: Hon'ble Mr. Justice Vishnu Chandra Gupta, Judicial Member

Hon'ble Ms. Jaya Das Gupta, Administrative Member

LAKHI PAUL & ANR.

VS.

A.K. GOEL & ORS. (Eastern Railway)

For the Applicants

Mr. N. Roy, Counsel

For the Respondents

Mr. M.K. Bandyopadhyay, Counsel

ORDER (Oral)

Mr. Justice Vishnu Chandra Gupta, Judicial Member:

The order sought to be complied with is dated 4.3.2016. The applicant was allowed two months time to do the needful for considering the candidature of the applicant for compassionate appointment and communicate the result thereof to him. It has been submitted by the Ld. Counsel for the applicant that WPCT No. 137 of 2016 filed by the Union of India was dismissed as withdrawn on 24.8.2016 but still the order has not yet been complied with by the concerned respondents. Ld. Counsel for the respondents appeared in this case and asked for two months time to comply with the order.

2. Having regard to the aforesaid facts and circumstances of the case, we direct that the respondents shall file a compliance report in Court positively by 22.11.2016 otherwise they shall appear in person to

Date /

show-cause as to why they shall not be prosecuted for willful disobedience of the order passed by this Tribunal.

(Jaya Das Gupta) MEMBER(A)

(Vishnu Chandra Gupta)
MEMBER(J)

SP